

उनमें कर्मचारी भविष्य निधि योजना चालू करने का कोई प्रस्ताव सरकार के विचाराधीन है ;

(ख) यदि हां, तो उक्त योजना कब तक चालू की जा सकेगी ;

(ग) ऐसे प्रतिष्ठानों में इस योजना को लागू करने के लिए सरकार क्या कार्यवाही करना चाहती है ; और

(घ) देश में इस योजना से लाभान्वित होने वाले कर्मचारियों की अनुमानित संख्या क्या है ?

श्रम तथा पुनर्वास मंत्री (श्री डी० संजीवैया) (क) कर्मचारी भविष्य निधि अधिनियम, 1952 पहले से ही ऐसे प्रतिष्ठानों पर लागू होता है जिनमें 20 या अधिक व्यक्ति काम करते हैं और जो ऐसे उद्योगों, प्रतिष्ठानों के वर्गों से सम्बन्धित हैं। जो इस अधिनियम की परिधि में आते हैं।

(ख) से (घ) : प्रश्न नहीं उठते।

Workers' Out Put

4982. SHRI S. N. MISRA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that the Indian Labour on account of Labour Laws has started shirking work and does not give even half out-put of its capacity ;

(b) if so, what steps are being taken by Government not to let the labour degenerate and encourage apathy to work to full capacity ;

(c) whether Government have considered the question of payment on piece-work basis ; and

(d) whether Government contemplate setting up of a Committee to consider and report about this aspect ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) No. The National Commission on Labour has noted that real wage increases have not been commensurate with improvement in productivity.

(b) Does not arise.

(c) Payment of Wages on piece-rate basis is already in vogue to an extent in major ports, factory industries, plantations and mines. But it is limited to industries/occupations in which it is possible to measure the out-put of a worker or a group of workers with reasonable accuracy and to maintain satisfactory control over the quality of the product.

The Wage Boards constituted by the Government were required by their terms of reference to consider the desirability of extending the system of payment by results. There is a trend now for settling the question of wage revision through bipartite negotiations.

(d) There is no such proposal.

Applications Pending for Telephone Connections on 30-9-1970, State-wise

4983. SHRI S. N. MISRA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the number of applications pending for telephone connections as on the 30th September, 1970, State-wise ;

(b) the steps being taken to expedite giving new telephone connections in each of these States ;

(c) whether the increased capacity in telephone connections has kept pace with the increasing demand during the last three years ; and

(d) if so, the State-wise and percentage basis figures for that period ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND

BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) to (d). The information is being collected and will be placed on the Table of the Lok Sabha in due course.

Disconnection of a Telephone Connection without Registered Notice

4984. SHRI S. N. MISRA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government are aware that great hardships are created in not sending the written demand by registered post before disconnecting the Telephone ;

(b) the amount of penalty recovered by Government during 1969-70 reconnection after the telephones were disconnected for non-payment of the dues ; and

(c) whether Government would ensure that no telephone connections would be disconnected until a registered notice of demand has been sent to the subscriber for payment failing which there would be disconnection ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) No, Sir.

(b) No information as regards the amount of reconnection fee realized before restoration is maintained separately and as such, the same is not available.

(c) Presently, no such proposal to issue registered notices before disconnection is under consideration. However it may be mentioned for the information of the Hon. Member that after the expiry of fifteen days' from the date of the bill, which is the time allowed for payment, a telephonic ring is given to the subscriber and another seven days time given for payment. Moreover, the bills are now issued on fixed dates already made known to each subscriber. It will thus be seen that subscribers get sufficient notice for paying their bills before disconnection.

Draft Brochure on Voluntary Arbitration

4985. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 1608 in the Lok Sabha on 6th August, 1970 and state :

(a) whether his Ministry have since received the comments on the draft brochure on Voluntary Arbitration from the Members of the National Arbitration Promotion Board ;

(b) if not, the time by which it is expected to be received and finalised ; and

(c) whether a copy of that draft brochure, as circulated to members of the National Arbitration Promotion Board, would be laid on the Table ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) to (c). Some Comments have been received. More are awaited. The brochure would be finalised after comments from all the members have been received. It can then be placed on the Table of the House.

Amendment of Labour Laws

4986. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have any proposals to amend the Factories Act, 1948, and likewise, the Mines Act, 1952, the Plantations Act, 1951 (i) with a view to enabling the workmen, who resign their service, to statutorily claim wages in lieu of earned leave due to them from their employers (ii) to insert provisions for casual leave on a statutory basis during a calendar year in these enactments ;

(b) if not, the reasons therefor ; and

(c) by when these provisions are expected to be provided statutorily to workers in India covered by the above three enactments ?